

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 03-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **Real Value Promoters Pvt Ltd**

PETITION NUMBER : **CP/IB/577/2020**

APPLICATION NUMBER : **a) IA(IBC)/353(CHE)2024
b) IA(IBC)/345(CHE)2024**

COMMON ORDER

a. IA(IBC)/353(CHE)2024 IN CP/IB/577/2020

Mr. G Sivashankaran, Ld. Counsel for the Applicant.

Mr. A G Sathyanarayanan, Ld. Counsel for the RP.

This is an application seeking classify the Applicant as Financial Creditor instead of Operational Creditor.

Reply has not been received. Reply be filed within **two weeks**.

Respondent has not received the copy of the application. Applicant is directed to serve copy of the application on the Applicant and file AOS.

Rejoinder if any, be filed within **a week** there after.

Case is posted for hearing on **04.07.2024**.

b. IA(IBC)/345(CHE)2024 IN CP/IB/577/2020

Ld. Counsel Mr. Sasank Iyer, appears for the Applicant.

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Mr. A G Sathyanarayanan, Ld. Counsel for the RP.

In this case, the Applicant sought declaration of fixed asset Padmalaya Apartments Siruseri Main Road, B Block Chennai as not the asset of the Corporate Debtor and therefore be excluded from the CIRP for the Corporate Debtor.

The Respondent in his Counter filed on 02.04.2024 has stated in Para 5 that the above asset is not part of the assets of the Corporate Debtor and the same is not listed among the assets.

In view of the above, nothing survives in this petition and the application is **disposed of as infructuous.**

-SD-

RAVICHANDRAN RAMASAMY
Member (Technical)

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-SD-

JYOTI KUMAR TRIPATHI
Member (Judicial)